

SCHEDULE VIII

(See section 377)

FORMS OF CERTIFICATE AND EXTENDED CERTIFICATE

In the Court of

To A. B.

Whereas you applied on the _____ day of _____ for a certificate under Part X of the Indian Succession Act, 1925, in respect of the following debts and securities, namely:—

Debts

Serial Number	¹ [Name] of debtor	Amount of debt, including interest, on date of application for certificate	Description and date of instrument, if any, by which the debt is secured
---------------	-------------------------------	--	--

Securities

DESCRIPTION				
Serial Number	Distinguishing number or letter of security	Name, title or class of security	Amount or par value of security	Market-value of security on date of application for certificate

This certificate is accordingly granted to you and empowers you to collect those debts [and] [to receive][interest] [dividends] [on] [to negotiate] [to transfer] [those securities].

Dated this _____ day of _____ *District Judge*

In the Court of

On the application of A. B. made to me on the _____ day of _____, I hereby extend this certificate to the following debts and securities, namely:—

Debts

Serial Number	Name of debtor	Amount of debt, including interest, on date of application for extension	Description and date of instrument, if any, by which the debt is secured
---------------	----------------	--	--

Securities

DESCRIPTION				
Serial Number	Distinguishing number or letter of security	Name, title or class of security	Amount or par value of security	Market-value of security on date of application for extension

This extension empowers A. B. to collect those debts [and] [to receive] [interest] [dividends] [on] [to negotiate] [to transfer] [those securities].

Dated this _____ day of _____ *District Judge.*

1. Subs. by Act 48 of 1952, s. 3 and the Second Schedule, for “Number”.